

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No. 4**  
**C.P.(CAA)/3(CH)2024**  
**(2nd motion)**

**IN THE MATTER OF:**

**Padmini VNA Mechatronics Ltd. ... Transferor Company**

**With**

**Padmini VNA Emission Control ... Transferee Company**  
**System Pvt. Ltd.**

**Under Section: 230, 232, 234**

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : Mr. Rajeev K Goel. Advocate.**  
**Company**

**ORDER**

Heard the submissions made by the learned counsel for the petitioners. The petitioners may support their petition with the additional information with regard to reconciliation of share capital and creditors as per the annual accounts and that as per the list of shareholders and creditors. Let this matter be posted after ten days.

Let this matter be posted on 23.02.2024.

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**